

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Restoration Application No. 01 of 2018  
In  
Competition Appeal (AT) No. 25 of 2017**

**IN THE MATTER OF:**

**Apple Soft Shivanagar Bengaluru**

**...Appellant**

**Vs.**

**Chief Secretary Govt. of Karnataka & Ors.**

**...Respondents**

**Present: For Appellant: - None**

**O R D E R**

**23.01.2018-** Nobody appears for the applicant. Earlier also on 8<sup>th</sup> January, 2018, nobody appeared on behalf of the applicant. In fact the case was not filed in the proper manner as the defects were not removed in spite of repeated reminders to the appellant.

For the aforesaid reason, the appeal was originally dismissed for non-prosecution on 20<sup>th</sup> November, 2017. Though, there is no provision to make prayer by way of filing the representation, we find all the time the appellant/applicant is filing one or other application for adjournment, which is not permissible particularly when the appellant has appeared through an advocate.

For the reasons aforesaid, we dismiss the restoration application sent through post for non-prosecution.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

ns/uk